

will be 5th July, 2023. The corresponding shares on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance to the Rules, the Company has communicated individually to the concerned shareholders and the detail of such shares liable to be transferred to IEPF Authority during the financial year 2023-24, made available on its website <http://www.bblinvestor.com>. Shareholders are requested to refer the website of the Company to verify the details of shares liable to be transferred to IEPF.

Shareholders are requested to claim the unpaid/unclaimed Dividend for F.Y. 2015-16 and onwards latest by 30th May, 2023. It may please be noted that if Dividend remains unclaimed/unpaid as on that date, the Company will proceed to initiate action(s) for transfer of share(s) of such shareholder(s) by the said due date, without any further notice as per the revised procedure laid down in the Amended Rules. The concerned shareholder(s) holding the share(s) in physical form and whose share(s) are liable to be transferred to IEPF may please note that the Company would be issuing new Share Certificate(s) in lieu of Original Share Certificate(s) held by them for the purpose of conversion into DEMAT form and subsequent transfer in DEMAT Account of IEPF Authority. Upon such issue, the Original Share Certificate(s) which are registered in your name(s) will stand automatically cancelled and be deemed non-negotiable. In case of such shareholder(s) holding share(s) in demat form, the transfer of share(s) in DEMAT Account of the IEPF Authority will be effected by the Company through the respective Depository.

The Shareholders may please note that the above full details of list of such shareholders like Folio No., DPID, CLID, number shares, address etc. uploaded by the Company on its website should be regarded and shall be deemed to be adequate notice in respect of Issue of New Share Certificate(s) for the purpose of transfer of shares to the DEMAT Account of IEPF Authority pursuant to the Amended Rules.

Any further Dividend(s) on such share(s) shall be credited to IEPF. No claim shall lie against the Company in respect of Unclaimed Dividend and the shares transferred to IEPF. On transfer of Dividends and Shares to IEPF, the shareholder(s) may claim the same by making an application to IEPF in Form IEPF-5 as per the Rules. The said form is available on the Company's website, viz., <http://www.bblinvestor.com> and the website of IEPF, viz., <http://www.iepf.gov.in>.

For any queries on the above matter, Shareholder(s) are requested to contact the Company's Registrar and Share Transfer Agent ("the RTA") as mentioned below:

M/s Mas Services Limited, Unit: Banaras Beads Limited,
T-34, Okhla Industrial Area, Phase - II, New Delhi - 110 020,
Tel.: 011-26387281/82/83, Website: <http://www.masserv.com>
For Banaras Beads Limited
Sd/-
(R.K. Singh)
Company Secretary/ Compliance Officer

Place : Varanasi
Date : 03-04-2023

Date : 04.04.2023
Place : Faridabad
Name and Signature of the Liquidator

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF REDHU FARMS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	REDHU FARMS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17.05.2002
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01122HR2002PTC034897
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Assandh Road, Village & PO Alewa, Jind - 126102, Haryana
6. Insolvency commencement date in respect of corporate debtor	30.03.2023 (Order received by IRP on 03.04.2023)
7. Estimated date of closure of insolvency resolution process	26.09.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prashant Gupta Registration Number: IBBI/IPA-001/IP-P-02471/2021-2022/13868
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: House No. 104, Sector-25, Panchkula 134116, Haryana Email: pgupta.pr@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. D-190, 3rd Floor, Sector-74, Phase-8B, Mohali-160071 Email: cirp@redhufarms@gmail.com
11. Last date for submission of claims	13.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process of REDHU FARMS PRIVATE LIMITED on 30.03.2023. The creditors of REDHU FARMS PRIVATE LIMITED are hereby called upon to submit their claims on or before 13.04.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Prashant Gupta
Interim Resolution Professional
Regn. No.: IBBI/IPA-001/IP-P-02471/2021-2022/13868
For Redhu Farms Private Limited
Email for Correspondence: cirp@redhufarms@gmail.com
Address for Correspondence: Plot No. D-190, 3rd Floor, Sector-74, Phase 8B, Industrial Area, SAS Nagar, Mohali - 160071, Distt. SAS Nagar, Punjab

Date: 04.04.2023
Place: Mohali

NOTICE-CUM-ADDENDUM TO THE SCHEME INFORMATION DOCUMENT ('SID') / KEY INFORMATION MEMORANDUM ('KIM') OF AXIS ARBITRAGE FUND

Notice is hereby given to all the investors/unit holders that exit load for investment under Axis Arbitrage Fund (herewith referred as "Scheme") is revised as under:

Existing Exit Load	Revised Exit Load (w.e.f. April 10, 2023)
An Exit Load of 0.25% will be charged if units are redeemed/ switched out within 7 days from the date of investment/allotment.	If redeemed/switched out within 30 days from the date of investment/allotment: 0.25%. If redeemed/switched out after 30 days from the date of investment/allotment: Nil.

The above change in the load structure will be applicable on all prospective investments made on or after April 10, 2023 including all special products offered under the above Scheme such as SIP, STP, switches etc.

This addendum shall form an integral part of the SID & KIM of the above Scheme. All the other terms and conditions of the SID & KIM of the above Scheme remain unchanged.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)

Place: Mumbai
Date : April 03, 2023
No. : 01/2023-2024

Sd/-
Chandresh Kumar Nigam
Managing Director & Chief Executive Officer

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
TEL : (022) 4325-5161, FAX : (022) 4325-5199, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com,
ADDITIONAL CONTACT NUMBER : 8108622211

Financial Empowerment 01-04-2023

M/ K/ P/ B/ 1
Terms : E-Auc/ The Au/ Terms a/ The auc/ 4:00 p/ Bidder r/ Step 1: Steps : Step 2: Step 3: Step https:// Helpfin
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